**ITEM NO.65 COURT NO.7 SECTION XIV**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (C) No(s). 20856-20857/2025**

**[Arising out of impugned final judgment and order dated 01-07-2025 in FAO(OS)(COMM) No. 151/2023 01-07-2025 in FAO(OS)(COMM) No. 152/2023 passed by the High Court of Delhi at New Delhi]**

**VIP INDUSTRIES LTD Petitioner(s)**

**VERSUS**

**CARLTON SHOES LTD & ANR. Respondent(s)**

**IA No. 180054/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT**
**IA No. 180843/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

**Date : 01-08-2025 This matter was called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA**
**HON'BLE MR. JUSTICE ATUL S. CHANDURKAR**

**For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv.**
**Mr. Akhil Sibal, Sr. Adv.**
**Mr. Nishad Nadkarni, Adv.**
**Mr. Ankur Sangal, Adv.**
**Mr. Ankit Arvind, Adv.**
**Mr. Aasif Navodia, Adv.**
**Ms. Khushboo Jhunjhunwala, Adv.**
**Mr. Raghu Vinayak Sinha, Adv.**
**Mr. Shaurya Pandey, Adv.**
**Ms. Rakshita Singh, Adv.**
**Mr. Abhik Chimni, Adv.**
**Ms. Ridhie Bajaj, Adv.**
**M/S. Khaitan & Co., AOR**

**For Respondent(s) :Mr. Neeraj Kishan Kaul, Sr. Adv.**
**Ms. Aprajita Singh, Sr. Adv.**
**Mr. C A Brijesh, Adv.**
**Mr. Ishith Arora, Adv.**
**Ms. Ira Mahajan, Adv.**
**Ms. Simranjot Kaur, Adv.**
**Mr. Sarthak Chiller, Adv.**
**Mr. Rohit Lochav, Adv.**
**Mr. Vikrant Narayan Vasudeva, AOR**

Signature Not Verified
Digitally signed by KAPIL TANDON
Date: 2025.08.04 19:19:41 IST
Reason:

**UPON hearing the counsel the Court made the following**

**O R D E R**

**1. While we are not inclined to interfere with the concurrent orders passed by the learned Single Judge and the Division Bench of the High Court, we grant six months time to the petitioner to sell the existing stock. This will be subject to filing of an undertaking to comply with the order passed by the High Court. The undertaking shall be filed within a period of three weeks from today.**

**2. We request the High Court to dispose of CS (COMM) No. 730 of 2019 and CS (COMM) No. 52 of 2020 as expeditiously as possible.**

**3. It goes without saying that the observations made by the Court while deciding the application for injunction will have no bearing on the adjudication and determination of the main suit.**

**4. With these observations, the Special Leave Petitions are disposed of.**

**5. Pending application(s), if any, shall stand disposed of.**

**(KAPIL TANDON)**
**COURT MASTER (SH)**

**(NIDHI WASON)**
**COURT MASTER (NSH)**